

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 223 OF 2018 IN
IA NO. 225 OF 2018 IN
APPEAL NO. 20 OF 2018

Dated: 15th February, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

OPGS Power Gujarat Pvt. Ltd.

... Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission & Anr.

... Respondent(s)

Counsel for the Appellant (s) : Mr. Hemant Singh
Mr. Matrugupta Mishra
Mr. Divyanshu Bhatt

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan
Ms. Aanchal Arora for R-1

Mr. Udit Gupta for R-2

ORDER

(IA NO. 223 OF 2018 – For Urgent Listing)

We have heard the learned counsel, Mr. Hemant Singh appearing for the Appellant and the learned counsel, Mr. Buddy A. Ranganadhan, appearing for the first Respondent and the learned counsel, Mr. Udit Gupta, appearing for the second Respondent on IA No. 223 of 2018.

The learned counsel appearing for the Appellant submitted that, the reasoning given in the application and the statement made-out therein may kindly be accepted and IA No. 223 of 2018 for urgent listing may kindly be allowed.

Submissions made by the learned counsel appearing for the Appellant, as stated above, are placed on record.

In the light of the submissions made by the learned counsel appearing for the Appellant and the statement made-out in the application, IA, being IA No. 223 of 2018 – for urgent listing, is allowed and disposed of accordingly.

IA NO. 225 OF 2018

In view of the IA, being IA Nos. 223 of 2018 on the file of the Appellant Tribunal for Electricity, New Delhi being disposed of, the relief sought in IA No. 225 of 2018 does not survive for consideration and, hence stands disposed of.

Order accordingly.

(S.D. Dubey)
Technical Member
tpd/vt

(Justice N.K. Patil)
Judicial Member